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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
CP 38/97 in OA 755/95
New Delhi, this 1st day of May, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri S.P. Biswas, Member(A)

S/Shri

1. Shiv Dayal
2. Laxman Singh
3. Arjun Prasad Dubey
4. Chandreshwar
5. Matroo Lal
6. Dukhila
7. Ashrif Lal
8. Vijay Singh
9. Bishan Lal
10. Sat Pal
11. Birbal Singh & 12. **Amar Singh**

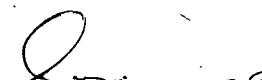
(all c/o Shri Surinder Singh, Advocate) .. Petitioners
(By Advocate Shri Surinder Singh)

versus

Shri Shanti Narain
General Manager
Northern Railway
Baroda House, New Delhi .. Respondent
(By Shri R.L. Dhawan, Advocate)

ORDER (oral)
Hon'ble Dr. Jose P. Verghese

Learned counsel for petitioners states that though recovery effected has already been stopped, he has filed an additional affidavit to the effect that some part of payment is yet to be made. Let a copy of the affidavit be given to the learned counsel for the respondent, who undertakes to find out whether any additional payment is to be made. He states that arrears now demanded by the petitioners arising out of fixation shall not be in the purview of the OA. In any case, whether the petitioners are entitled or not, it is a matter for the respondents to look into it suo moto on their own within a month and thereafter if the grievance survives, liberty is given to the petitioners to reagitate the same. With this, contempt proceedings are dispensed with and notice is discharged.


(S.P. Biswas)
Member(A)


(Dr. Jose P. Verghese)
Vice-Chairman(J)

/gtv/